

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO.11254 OF 2014
(Application for Bail)

IN
CRIMINAL APPEAL NO. 1230 OF 2014

RABBOO & ANR.

VERSUS

STATE OF U.P.

... Appellant(s)

... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before Hon'ble Court on 18.04.2016 when the court was pleased to pass the following order:

**"Issue notice, returnable in two weeks.
Counsel for State of U.P. be served in the
matter.**

**Let reply be filed before the next date of
hearing."**

According to Show Cause notice returnable on 9.5.2016 was issued to standing counsel for the State of Uttar Pradesh, Mr. Abhishek Choudhary, Advocate on 24.4.2016 by usual as well as dasti.

Counsel for Petitioner has on 25.4.2016 filed affidavit alongwith proof of dasti service stating that show cause notice has been served an standing counsel of stte of U.P-Mr. Abhishek Choudhary, Advocate on 25.4.2016.

Service of Show Cause Notice is complete but no one has entered appearance so far hence no reply.

The matter above mentioned is listed before the Hon'ble Court with this office report.

DATED this the 29th day of April, 2016.

ASSISTANT REGISTRAR

COPY TO:

Mr. Syed Mehdi Imam, Advocate
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Bhagwan Dass Road, Supreme Court
New Delhi

ASSISTANT REGISTRAR